

GOVERNMENT OF MEGHALAYA  
LAW (B) DEPARTMENT

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CORRIGENDUM

Dated Shillong, the 10<sup>th</sup> October, 2022.

No. LJ (B) 16/2022/7—The words “Additional Deputy Commissioner” appearing in the Notification No. LJ(B)16/2022/6 dt.27.09.2022 may please be read as the “Additional District Magistrate”.

Sd/-  
(Cyril V.D. Diengdoh),  
Secretary to the Govt. of Meghalaya,  
Law (B) Department

Memo No. LJ (B) 16/2022/7-A  
Copy forwarded to:-

Dated Shillong, the 10<sup>th</sup> October, 2022.

1. The Deputy Commissioner, Eastern West Khasi Hills District, Mairang with reference to your letter No. M/EMC.4/2022/4, dated 07.09.2022.
2. The Director of Printing & Stationery, Meghalaya, Shillong for publication of Notification in the Meghalaya Gazette.
3. The Personnel & A.R. (A) Department for information.
4. The Officers concerned.
5. The Data Entry Operator Law (A) Department for uploading the Notification in the Law Department website.

By order etc.,

*Sanhmu*

Deputy Secretary to the Govt. of Meghalaya,  
Law (B) Department.

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